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Title: Discussion on the motion for consideration of the Amendments made by Rajya Sabha to the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Bill, 2013* (Amendments Made By Rajya Sabha).

MR. CHAIRMAN: Now, the Supplementary List of Business – Item No. 12(A).

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH): Sir, I beg to move:-

"That the following amendments made by Rajya Sabha in the Bill to ensure, in consultation with institutions of local self-government and Gram Sabhas established under the Constitution, a humane, participative, informed and transparent process for land acquisition for industrialisation, development of essential infrastructural facilities and urbanisation with the least disturbance to the owners of the land and other affected families and provide just and fair compensation to the affected families whose land has been acquired or proposed to be acquired or are affected by such acquisition and make adequate provisions for such affected persons for their rehabilitation and resettlement and for ensuring that the cumulative outcome of compulsory acquisition should be that affected persons become partners in development leading to an improvement in their post acquisition social and economic status and for matters connected therewith or incidental thereto, be taken into consideration:-

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CLAUSE 6 Publication of Social Impact Assessment Study

1. That at page 8, ***after*** line 27, the following proviso be ***inserted*** namely:-

"Provided that, in respect of irrigation projects where the process of Environmental Impact Assessment is required under the provisions of any other law for the time being in force, the provisions of this Act relating to Social Impact Assessment shall not apply".

CLAUSE 25 Period within which an award shall be made

2. That at page 15, ***for*** lines 20 and 21, the following be ***substituted***.

"then, all provisions of this Act relating to the determination of compensation shall apply; or".

3. That at page 15, lines 32 and 33, ***for*** the words "compensation in respect of a majority of land holdings has not been accepted", the words "compensation in respect of a majority of land holdings has not been deposited in the account of the beneficiaries" be ***substituted***.

THE SECOND SCHEDULE

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4. That at page 40, line 7, **for** the words "each affected family", the words "as far as possible and in lieu of compensation to be paid for land acquired, each affected family" be ***substituted.***"

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Sir, I request you to take up this Item No. 12(A) relating to land acquisition. Item Nos. 12(B) and 12(C), relating to Security Laws (Amendment) Bill, maybe taken up – since they were listed – tomorrow, so also Item Nos. 13 and 14 – because they relate to the Law Minister, who is now in Rajya Sabha. So we can take up the Land Acquisition Bill first. I would appeal to this House, as this House has very extensively discussed it, to pass this Bill.

MR. CHAIRMAN: Okay, we can do it if the House agrees.

SEVERAL HON. MEMBERS: Yes.

MR. CHAIRMAN: The question is:

"That the following amendments made by Rajya Sabha in the Bill to ensure, in consultation with institutions of local self-government and Gram Sabhas established under the Constitution, a humane, participative, informed and transparent process for land acquisition for industrialisation, development of essential infrastructural facilities and urbanisation with the least disturbance to the owners of the land and other affected families and provide just and fair compensation to the affected families whose land has been acquired or proposed to be acquired or are affected by such acquisition and make adequate provisions for such affected persons for their rehabilitation and resettlement and for ensuring that the cumulative outcome of compulsory acquisition should be that affected persons become partners in development leading to an improvement in their post acquisition social and economic status and for matters connected therewith or incidental thereto, be taken into consideration:-

CLAUSE 6

1. That at page 8, **after** line 27, the following proviso be ***inserted*** namely:-

"Provided that, in respect of irrigation projects where the process of Environmental Impact Assessment is required under the provisions of any other law for the time being in force, the provisions of this Act relating to Social Impact Assessment shall not apply".

CLAUSE 25

2. That at page 15, **for** lines 20 and 21, the following be ***substituted.***

"then, all provisions of this Act relating to the determination of compensation shall apply; or".

3. That at page 15, lines 32 and 33, **for** the words "compensation in respect of a majority of land holdings has not been accepted", the words "compensation in respect of a majority of land holdings has not been deposited in the account of the beneficiaries" be ***substituted.***

THE SECOND SCHEDULE

4. That at page 40, line 7, ***for*** the words "each affected family", the words "as far as possible and in lieu of compensation to be paid for land acquired, each affected family" be ***substituted.***"

The motion was adopted.

MR CHAIRMAN: We shall now take up the Amendment Nos. 1 to 4 made by Rajya Sabha.

The question is:

CLAUSE 6

1. That at page 8, ***after*** line 27, the following proviso be ***inserted*** namely:-

"Provided that, in respect of irrigation projects where the process of Environmental Impact Assessment is required under the provisions of any other law for the time being in force, the provisions of this Act relating to Social Impact Assessment shall not apply".

CLAUSE 25

2. That at page 15, ***for*** lines 20 and 21, the following be ***substituted.***

"then, all provisions of this Act relating to the determination of compensation shall apply; or".

3. That at page 15, lines 32 and 33, ***for*** the words "compensation in respect of a majority of land holdings has not been accepted", the words "compensation in respect of a majority of land holdings has not been deposited in the account of the beneficiaries" be ***substituted.***

THE SECOND SCHEDULE

4. That at page 40, line 7, ***for*** the words "each affected family", the words "as far as possible and in lieu of compensation to be paid for land acquired, each affected family" be ***substituted.***"

The motion was adopted.

MR. CHAIRMAN: The Minister may now move that the Amendments made by Rajya Sabha in the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Bill, 2013, be agreed to.

SHRI JAIRAM RAMESH: Sir, I beg to move:

"That the Amendments made by Rajya Sabha in the Bill, be agreed to."

MR. CHAIRMAN: The question is:

"That the Amendments made by Rajya Sabha in the Bill, be agreed to."

The motion was adopted.

MR. CHAIRMAN: Hon. Members, Clause 15, which was negated by this House has been inadvertently printed in the copies of the Bill, as passed by Lok Sabha, I, therefore, direct that subsequent Clauses after Clause 14 be renumbered accordingly.

Now, Item No. 15 – hon. Minister, Dr. Girija Vyas.

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदय, मेरा एक व्यवस्था का पृष्ठ है। यह बहुत गम्भीर बात है, सदन लेट तक चलता है, 10-10, 11-11 बजे तक सदन चलता है, जितने यहां के कर्मचारी हैं, तमाम मेंबर ऑफ पार्लियामेंट हैं, वे भूखे रह जाते हैं। उसमें कम से कम सरकार की तरफ से कुछ ऐसी व्यवस्था होनी चाहिए कि धीरे-धीरे लोग अपना भोजन तो कर सकें, यह व्यवस्था सरकार को करनी चाहिए। लगातार दो दिन से हाउस चला रहे हैं, 11 बजे तक हाउस चल रहा है। कम से कम यह व्यवस्था आपको करनी चाहिए। ...(व्यवधान)

MR. CHAIRMAN : The hon. Minister is going to reply.

...(Interruptions)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, for this Bill, four hours' time has been allotted by the Business Advisory Committee. Everybody wants to participate in this important Bill. If you are going to continue this Bill tomorrow, then we can take up this Bill today. Now, it is already 7.15 p.m. and it will go up to past 11 p.m. So, it would not be possible ...(Interruptions)

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Sir, I completely agree with the Member कि भोजन की व्यवस्था होनी थी। ...(व्यवधान) मैं अपनी बात खत्म कर लूँ। अगर हमसे यह नहीं हुआ है तो मैं क्षमाप्रार्थी हूँ। ...(व्यवधान)

श्री शैलेन्द्र कुमार : तो आप कल बहस कराइए। ...(व्यवधान)

SHRI KAMAL NATH: Sir, let us take up this Bill now. ...(Interruptions)

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): हम कर्मचारियों के लिए बोल रहे हैं। हम अपने लिए नहीं बोल रहे हैं। ...(व्यवधान)

श्री कमल नाथ : मैं कर्मचारियों के लिए ही कह रहा हूँ। ...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : यह संदेश न जाए कि मैम्बर्स खाना मांग रहे हैं। हमको खाना नहीं चाहिए। ...(व्यवधान) हम तो आपके घर आकर खा लेंगे। हम कर्मचारियों की बात कर रहे हैं...(व्यवधान)

SHRI KAMAL NATH: Sir, let us take up this Bill now and see how it goes, and we shall take a decision later on.

MR. CHAIRMAN: Okay.

Now, the hon. Minister.